

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:118
ANSWERED ON:24.07.2000
DISTRICT TELECOM ADVISORY COMMITTEES
A. VENKATESH NAIK;RAMSHETH THAKUR

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have established District Telecom Advisory Committees in each and every district of the country;
- (b) if so, the role of said committees;
- (c) whether Members of Parliament are associated with these committees;
- (d) if so, the criteria laid down for making nominations to the committees;
- (e) whether any representation has been made by the Members of Parliament in this regard;
- (f) if so, the details thereof; and
- (g) the action taken by the Government thereon?

Answer

MINISTER OF STATE FOR COMMUNICATIONS (SHRI TAPAN SIKDAR)

(a) & (b) District Telephone Advisory Committees have been constituted for all telephone districts except 25 which are yet to be constituted. These committees are constituted for establishing useful link between the users of telephone services and the Department of Telecommunications. A copy of the functions of Telephone/Telecom Advisory Committee is at ANNEXURE.

(c) Yes Sir.

(d) As per the existing instructions all the Hon`ble Members of Parliament both from Lok Sabha and Rajya Sabha are eligible for nomination in one or the other TAC in accordance with their constituency and/or option.

(e), (f) & (g) Yes Sir. Representations from Hon`ble Members of Parliament are received from time to time regarding their re-nomination, option, change of nomination from one TAC to the other or any other complaint. This is a continuous process and action is taken on the suggestion, willingness or any other complaint made by the Hon`ble MP in accordance with the guidelines in this regard.

STATEMENT IN RESPECT OF PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 118 FOR 24TH JULY, REGARDING DISTRICT TELECOM ADVISORY COMMITTEES

ANNEXURE

FUNCTION OF TELECOM/TELEPHONE ADVISORY COMMITTEE

- (a) Monitoring the performance of Telecommunication Services and advising the Department for their improvement,
- (b) Bringing the Telephone using public and the Department of Telecommunications into closer relationship;
- (c) Giving the public confidence that their grievances are being properly represented as well as attended to;
- (d) Giving publicity to the action being taken by the Department for improving and developing the Telephone Service;
- (e) Assisting the Department in handling the shortages in Telephone equipment and lines by invoking cooperation and patience from public; and
- (f) Assisting the Department in deciding Out of Turn connections as provided in the rules on a fair and equitable basis by joint assessment of the comparative merits of various applicants in the waiting list under the `OYT` (G) and Non-OYT special categories: